

**Bhagat:** (a) There are no rules on the subject. The practice followed so far has been to re-imburse to the State Government concerned, as a grant, up to 50 per cent. of its expenditure on gratuitous relief subject to appropriate ceilings, where the amount spent by the State is seen to be beyond the capacity of the State to bear by itself. Doles are only one form of gratuitous relief.

(b) In practice again, relief afforded to manual labour does not come under the general arrangements for gratuitous relief. Manual labour is employed in relief works and is paid wages at such rates as the State Governments may fix. Towards the State expenditure on such relief works, the Centre has so far been offering, in cases where the need for such assistance is established, loan assistance up to 50 per cent. of the total expenditure on such relief works.

(c) The principles on which the Centre should give assistance to the States for relief of distress are under consideration.

**Shri Radha Raman:** May I know which States claimed such grants in the current year and the extent to which these claims were admitted or refused?

**Shri B. R. Bhagat:** In the year 1953-54 the States which asked for and were offered such help are: Bihar, Madras (before partition), U.P., Mysore, Madhya Bharat and Bombay. If the hon. Member wants, I can give the extent of the aid also.

**Mr. Speaker:** Not necessary.

**Shri Radha Raman:** I want to have some information on the claims that were refused.

**Shri B. R. Bhagat:** There was never any outright rejection but the whole assistance to be offered is worked out on the formula of 50 per cent. of the amount spent by the States in such work.

**Mr. Speaker:** He mentioned the States which were given grants. The

hon. Member wants to know which of the States had asked for such grants and were not given grants.

**Shri B. R. Bhagat:** I think there is no such case where a grant was asked for and was rejected outright.

**Shri Radha Raman:** May I know whether Government are aware of the growing feeling among the people of this country that even in these calamities they would not like to claim doles from Government but would prefer payment in exchange for their labour?

**Shri B. R. Bhagat:** Yes, the whole matter is under consideration with a view to rationalising the whole aid and making it more effective and scientific.

**Shri S. N. Das:** May I know whether in any of these cases, any departure was made from the prevailing practice, and any of these States was given more than fifty per cent. of the gratuitous relief?

**Shri B. R. Bhagat:** No departure was made with a view to making any exception with regard to the percentage, but certain States like Rajasthan and Bihar were given assistance even in those cases where there were no gratuitous activities, in order to enable them to meet a part of the tac-cavi loans etc.

#### PAKISTAN SECURITIES

\*565. **Shri A. N. Vidyalkar:** Will the Minister of Finance be pleased to refer to the replies to starred questions Nos. 1027 and 1028 asked on the 4th September, 1953 and to starred question No. 1246 asked on the 22nd December, 1953 and state the form and value of the consideration that was received in India against the export of Pakistan Securities that have changed encasement to Pakistan?

**The Deputy Minister of Finance (Shri A. C. Guha):** According to the information of Government, securities of the face value of about Rs. 38 lakhs have been exported with the permission of the Reserve Bank. The

major portion of these were exported by banks and insurance companies for complying with requirements regarding compulsory statutory deposits in Pakistan. The bulk of the balance is believed to have been exported to Pakistan before the advent of exchange control.

**Shri A. N. Vidyalkar:** Is it not possible and desirable to call for a declaration from the banks, brokers and the general public, giving particulars of the securities negotiated by these banks and other concerns, during the period from 27th February 1951 to date, and find from these statements the cases of smuggling of these securities?

**Mr. Speaker:** This is a suggestion for action. If the hon. Member wants to ask for any information, he may put a question.

**Shri A. N. Vidyalkar:** I asked about the possibility of doing so.

**Shri Damodara Menon:** Have Government taken any steps to ascertain whether any part of the securities were smuggled out of India?

**Shri A. C. Guha:** Only if any case of smuggling is detected, Government can say whether any of the securities have been smuggled. But without committing myself to any definite opinion I do not think we can deny that there is a possibility of some securities having been smuggled.

**Sardar Hukam Singh:** What are the grounds on which Government suppose there is a possibility of these securities having been taken out before the exchange control came into operation, when no inquiry has been made, no declaration has been called for, and no other checks have been maintained?

**Shri A. C. Guha:** Those securities were not presented to the Indian treasuries after the exchange control came into operation, for taking their interest. So, it is presumed that they must have been sent out of India before that date.

**Shri A. N. Vidyalkar:** May I know whether Government have received any suggestions that a declaration about the securities should be called for, and if so, whether Government have considered the same?

**Shri A. C. Guha:** Yes, we have received several suggestions from the hon. Member himself. Government have considered the matter, and I do not think, as yet they have been convinced about the utility of the procedure suggested.

#### AMENDMENT OF THE CONSTITUTION

**\*566. Shri A. M. Thomas:** Will the Minister of Law be pleased to state:

(a) whether it is a fact that proposals have been invited from the various State Governments regarding amendments to the Constitution;

(b) if so, whether Government have suggested the lines on which suggestions are required;

(c) what are the Articles in respect of which suggestions for amendments have been received; and

(d) when Government propose to introduce a Bill for amendment?

**The Minister of Law and Minority Affairs (Shri Biswas):** (a) Yes.

(b) No; the State Governments were free to suggest any amendments that they considered necessary.

(c) and (d). Suggestions have been received in respect of quite a considerable number of articles, and they are being examined by the law officers. Since the matter has to be considered very carefully by Government, I cannot say at present when the Amendment Bill is likely to be ready for introduction.

**Shri A. M. Thomas:** May I enquire whether the main amendments suggested are to the Chapter on Fundamental Rights?

**Shri Biswas:** So far as I have counted the number of amendments, out of 47, as many as 4 relate to the Part dealing with fundamental rights, while